

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF AKUL INDUSTRIES PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Akul Industries Private Limited
2. Date of incorporation of corporate debtor	28.07.2000
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Patna
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U00074BR2000PTC009369
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 137, S.K. Nagar, P.S.-Budh Colony, Patna-800 001, Bihar. Principal Office: J.L. No. 124, D.H. Road, P.O.-Banganagar, Falta, South 24 Parganas-743513, West Bengal and 76WW+729, Banganagar, West Bengal-743513.
6. Insolvency commencement date in respect of corporate debtor	03.09.2026
7. Estimated date of closure of insolvency resolution process	02.03.2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ram Ratan Modi IBBI/PA-001/IP-P00051/2017-18/10125
9. Address and e-mail of the interim resolution professional, as registered with the Board	166B, S.P. Mukherjee Road, Merlin Links, Room No. 1E & 2F, Kolkata-700026, West Bengal. Email: rrmodi@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Resurgent Resolution Professionals LLP, 2/6 Sarat Bose Road, Central Plaza, 7th Floor, Room No. 708, Kolkata - 700020 Email: cirp.akul@gmail.com
11. Last date for submission of claims	17.09.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: 166B, S.P. Mukherjee Road, Merlin Links, Room No. 1E & 2F, Kolkata-700026
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Akul Industries Private Limited on 03.09.2026. The creditors of Akul Industries Private Limited, are hereby called upon to submit their claims with proof on or before 17.09.2026 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.	
Sd- (Ram Ratan Modi) Interim Resolution Professional IBBI/PA-001/IP-P00051/2017-18/10125 Date: 05.09.2026 Place: Kolkata	

Business Standard

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF AKUL INDUSTRIES PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Akul Industries Private Limited
2. Date of incorporation of corporate debtor	28.07.2000
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Patna
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U00074BR2000PTC009369
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 137, S.K. Nagar, P.S.-Budh Colony, Patna-800 001, Bihar. Principal Office: J.L. No. 124, D.H. Road, P.O.-Banganagar, Falta, South 24 Parganas-743513, West Bengal and 76WW+729, Banganagar, West Bengal-743513.
6. Insolvency commencement date in respect of corporate debtor	03.09.2026
7. Estimated date of closure of insolvency resolution process	02.03.2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ram Ratan Modi IBBI/IPA-001/IP-P00051/2017-18/10125
9. Address and e-mail of the interim resolution professional, as registered with the Board	166B, S.P. Mukherjee Road, Merlin Links, Room No. 1E & 2F, Kolkata-700026, West Bengal. Email: rrrmodi@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Resurgent Resolution Professionals LLP, 2/6 Sarat Bose Road, Central Plaza, 7th Floor, Room No. 708, Kolkata - 700020 Email: cirp.akul@gmail.com
11. Last date for submission of claims	17.09.2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: 166B, S.P. Mukherjee Road, Merlin Links, Room No. 1E & 2F, Kolkata-700026

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Akul Industries Private Limited on 03.09.2026. The creditors of Akul Industries Private Limited, are hereby called upon to submit their claims with proof on or before 17.09.2026 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA. Submission of false or misleading proofs of claim shall attract penalties.

Date: 05.09.2026
Place: Kolkata

Sd-
(Ram Ratan Modi)
Interim Resolution Professional
IBBI/IPA-001/IP-P00051/2017-18/10125

Rs. 3

PATNA

SATURDAY, 5 SEPTEMBER, 2026

PG-12, YEAR- 12, ISSUE- 278
(RNI NO: BIHENG / 2014 / 59124)

Morning India

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF AKUL INDUSTRIES PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of corporate debtor	Akul Industries Private Limited
2.	Date of incorporation of corporate debtor	28.07.2000
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Patna
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U00074BR2000PTC009369
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: 137, S.K. Nagar, P.S.-Budh Colony, Patna-800 001, Bihar. Principal Office: J.L. No. 124, D.H. Road, P.O.-Banganagar, Falta, South 24 Parganas-743513, West Bengal and 76WW+729, Banganagar, West Bengal- 743513.
6.	Insolvency commencement date in respect of corporate debtor	03.09.2026
7.	Estimated date of closure of insolvency resolution process	02.03.2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ram Ratan Modi IBBI/IPA-001/IP-P00051/2017-18/10125
9.	Address and e-mail of the interim resolution professional, as registered with the Board	166B, S.P. Mukherjee Road, Merlin Links, Room No. 1E & 2F, Kolkata-700026, West Bengal. Email: rramodi@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Resurgent Resolution Professionals LLP, 2/6 Sarat Bose Road, Central Plaza, 7th Floor, Room No. 708, Kolkata - 700020 Email: cirp.akul@gmail.com
11.	Last date for submission of claims	17.09.2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Physical Address: 166B, S.P. Mukherjee Road, Merlin Links, Room No. 1E & 2F, Kolkata-700026

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Akul Industries Private Limited on 03.09.2026.

The creditors of Akul Industries Private Limited, are hereby called upon to submit their claims with proof on or before 17.09.2026 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd-

(Ram Ratan Modi)

Interim Resolution Professional

IBBI/IPA-001/IP-P00051/2017-18/10125

Date: 05.09.2026

Place: Kolkata

ফর্ম এ সাধারণ ঘোষণা (ইনসলভেন্সি অ্যান্ড ব্যাল্কেটসি বোর্ড অফ ইন্ডিয়া (ইনসলভেন্সি রেজোলিউশন প্রসেস ফর কর্পোরেট পার্সনস) রেগুলেশনস, ২০১৬-এর রেগুলেশন ৬-এর অধীনে) অকুল ইন্ডাস্ট্রিজ প্রাইভেট লিমিটেড-এর বিনিয়োগকারীগণের অবগতির জন্য	
প্রাসঙ্গিক বিবরণ	
১. কর্পোরেট দেনাদারের নাম	অকুল ইন্ডাস্ট্রিজ প্রাইভেট লিমিটেড
২. কর্পোরেট দেনাদার অন্তর্ভুক্তির তারিখ	২৮.০৭.২০০০
৩. যে কর্তৃপক্ষের অধীনে কর্পোরেট দেনাদার অন্তর্ভুক্ত/নিবন্ধিত	রেজিস্ট্রার অফ কোম্পানিজ, পাটনা
৪. কর্পোরেট দেনাদারের কর্পোরেট আইডেন্টিটি নং / লিমিটেড লায়ালিটি আইডেন্টিফিকেশন নং	U000748R2000PTC009369
৫. কর্পোরেট দেনাদারের নিবন্ধিত কার্যালয় এবং প্রধান কার্যালয়ের (যদি থাকে) ঠিকানা	নিবন্ধিত কার্যালয় ১৩৭, এস.কে. নগর, থানা- বুদ্ধ কলোনি, পাটনা-৮০০ ০০১, বিহার প্রধান কার্যালয় জেএল নং ১২৪, ডি.এইচ. রোড, পোঃ- বঙ্গনগর, ফলতা, দক্ষিণ ২৪ পরগনা-৭৪৩৫১৩, পশ্চিমবঙ্গ এবং 76WW+729, বঙ্গনগর, পশ্চিমবঙ্গ-৭৪৩৫১৩।
৬. কর্পোরেট দেনাদারের ক্ষেত্রে ইনসলভেন্সি (দেউলিয়া প্রক্রিয়া) শুরুর তারিখ	০৩.০৯.২০২৬
৭. ইনসলভেন্সি রেজোলিউশন (দেউলিয়া সমাধান) প্রক্রিয়া শেষ হওয়ার আনুমানিক তারিখ	০২.০৩.২০২৭
৮. অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনাল হিসেবে কাজ করা ইনসলভেন্সি প্রফেশনালের নাম এবং রেজিস্ট্রেশন নম্বর	শ্রী রাম রতন মোদী IBBI/IPA-001/IP-P00051/2017-18/10125
৯. বোর্ডের কাছে নিবন্ধিত অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনালের ঠিকানা এবং ই-মেইল	১৬৬বি, এস.পি. মুখার্জী রোড, মার্লিন লিংকস, রুম নং ১ই এবং ২এফ, কলকাতা-৭০০০২৬, পশ্চিমবঙ্গ ইমেইল : rrmodi@gmail.com
১০. অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনালের সাথে যোগাযোগের জন্য ব্যবহারযোগ্য ঠিকানা এবং ই-মেইল	রিসার্জেন্ট রেজোলিউশন প্রফেশনালস এলএলপি, ২/৬ শরৎ বোস রোড, সেন্ট্রাল প্লাজা, ৭ম ফ্লোর, রুম নং ৭০৮, কলকাতা-৭০০০২০ ইমেইল : cirp.akul@gmail.com
১১. দাবি জমা দেওয়ার শেষ তারিখ	১৭.০৯.২০২৬
১২. অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনাল দ্বারা নিশ্চিত করা সেকশন ২১-এর সাব-সেকশন (৬এ)-এর ক্রজ (বি)-এর অধীনে পাওনাদারদের শ্রেণী, যদি থাকে	প্রযোজ্য নয়
১৩. একটি শ্রেণীতে পাওনাদারদের অনুমোদিত প্রতিনিধি হিসেবে কাজ করার জন্য চিহ্নিত ইনসলভেন্সি প্রফেশনালদের নাম (প্রতিটি শ্রেণীর জন্য তিনটি নাম)	প্রযোজ্য নয়
১৪. (ক) প্রাসঙ্গিক ফর্মগুলি এবং (খ) অনুমোদিত প্রতিনিধিদের বিবরণ এখানে উপলব্ধ	ওয়েব লিঙ্ক www.ibbi.gov.in যোগাযোগের ঠিকানা : ১৬৬বি, এস.পি. মুখার্জী রোড, মার্লিন লিংকস, রুম নং ১ই এবং ২এফ, কলকাতা-৭০০০২৬

এতদ্বারা নোটিশ দেওয়া হচ্ছে যে ন্যাশনাল কোম্পানি ল ট্রাইব্যুনাল গত ০৩.০৯.২০২৬ তারিখে অকুল ইন্ডাস্ট্রিজ প্রাইভেট লিমিটেডের কর্পোরেট ইনসলভেন্সি রেজোলিউশন প্রক্রিয়া শুরু করার আদেশ দিয়েছেন। অকুল ইন্ডাস্ট্রিজ প্রাইভেট লিমিটেডের পাওনাদারদের এতদ্বারা ১৭.০৯.২০২৬ তারিখে বা তার আগে দফা নং ১০ উল্লিখিত ঠিকানায় অন্তর্বর্তীকালীন রেজোলিউশন প্রফেশনালের কাছে প্রামাণ্য নথিপত্র সহ তাঁদের দাবি জমা দেওয়ার আহ্বান জানানো হচ্ছে।

আর্থিক পাওনাদাররা শুধুমাত্র ইলেকট্রনিক মাধ্যমে প্রমাণ সহ তাঁদের দাবি জমা দেবেন। অন্যান্য সমস্ত পাওনাদাররা ব্যক্তিগতভাবে, ডাকযোগে বা ইলেকট্রনিক মাধ্যমে প্রমাণ সহ দাবি জমা দিতে পারেন।

এন্ট্রি নং ১২-এর বিপরীতে তালিকাভুক্ত কোনো শ্রেণীর অন্তর্ভুক্ত আর্থিক পাওনাদার, ফর্ম সিএ -তে উক্ত শ্রেণীর (শ্রেণী উল্লেখ করুন) অনুমোদিত প্রতিনিধি হিসেবে কাজ করার জন্য দফা নং ১৩-য় তালিকাভুক্ত তিনজন ইনসলভেন্সি প্রফেশনালের মধ্যে থেকে অনুমোদিত প্রতিনিধির জন্য তাঁর পছন্দ নির্দেশ করবেন।

দাবির মিথ্যা বা বিভ্রান্তিকর প্রমাণ জমা দিলে জরিমানা ধার্য হবে।

স্বা/-
(রাম রতন মোদী)
অন্তর্বর্তীকালীন প্রস্তাব পেশাদার
IBBI/IPA-001/IP-P00051/2017-18/10125

তারিখ : ০৫.০৯.২০২৬
স্থান : কলকাতা



प्रकाशन का 70वां वर्ष

एक अखबार संपूर्ण बिहार

फ ॥ श्री हरि ॥ फ

सन्मार्ग

मूल्य ₹ 3.00

नमोऽस्तु समाय सलक्ष्मणाय देव्यै च तस्यै जनकालजायै नमोऽस्तु रुद्रेन्द्रयमानिलेभ्यो नमोऽस्तु चन्द्रार्कमरुद्गणभ्यः



पटना, शनिवार 05 सितंबर 2026 वर्ष : 21 | अंक : 229 | पृष्ठ : 12

Website : www.patedia.in | E-mail : www.sanmargbiharnews@gmail.com

विकासत या सुझाव के लिए directorsanmarg@gmail.com पर मेल करें

प्रपत्र ए सार्वजनिक घोषणा (भारतीय दिवाला एवं ऋण शोधन अक्षमता बोर्ड (निगमित व्यक्तियों के लिए दिवाला समाधान प्रक्रिया) विनियम, 2016 के विनियमन 6 के अधीन) अकुल इंडस्ट्रीज प्राइवेट लिमिटेड के ऋणदाताओं के ध्यानार्थ हेतु	
प्रासंगिक विवरण	
1	निगमित कर्जदार का नाम
2	निगमित कर्जदार के गठन की तिथि
3	प्राधिकारी जिनके अधीन निगमित कर्जदार का गठन/पंजीयन किया गया है
4	निगमित कर्जदार का कॉरपोरेट आईडेंटिटी सं./लिमिटेड लॉयब्लिटी आईडेंटिफिकेशन सं.
5	निगमित कर्जदार के पंजीकृत कार्यालय तथा मूल कार्यालय (यदि कोई है) का पता
6	निगमित कर्जदार के संबंध में दिवालिया आरम्भ होने की तारीख
7	दिवालिया समाधान की प्रक्रिया बंद करने की अनुमानित तारीख
8	अंतरिम समाधान पेशेवर के रूप में कार्यरत दिवालिया पेशेवर का नाम तथा पंजीयन संख्या
9	बोर्ड के साथ यथा पंजीकृत अंतरिम समाधान पेशेवर का पता एवं ईमेल
10	अंतरिम समाधान पेशेवर के साथ पत्राचार हेतु प्रयोग किया जाने वाला पता एवं ईमेल
11	दावा जमा करने अंतिम तिथि
12	अंतरिम समाधान पेशेवर द्वारा निर्धारित धारा 21 की उप-धारा (6ए) के अनुच्छेद (बी) के अधीन ऋणदाताओं की श्रेणियां, यदि कोई है
13	एक श्रेणी में ऋणदाताओं के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु चिन्हित दिवाला पेशेवरों का नाम (प्रत्येक श्रेणी के लिए तीन नाम)
14	(क) प्रासंगिक प्रपत्र तथा (ख) अधिकृत प्रतिनिधियों का विवरण जहां उपलब्ध है

एतद्वारा सूचना दी जाती है कि माननीय राष्ट्रीय कंपनी विधि न्यायाधिकरण ने दिनांक 03.09.2026 को अकुल इंडस्ट्रीज प्राइवेट लिमिटेड के निगमित दिवाला समाधान की प्रक्रिया आरम्भ करने का आदेश दिया है।
 अकुल इंडस्ट्रीज प्राइवेट लिमिटेड के ऋणदाताओं को एतद्वारा अंतरिम प्रस्ताव पेशेवर के पास प्रविष्टि सं. 10 में उल्लिखित पते पर दिनांक 17.09.2026 को अथवा उससे पहले अपने साक्ष्य के साथ अपने दावे जमा करने को कहा जाता है।
 वित्तीय ऋणदाताओं को साक्ष्य के साथ अपने दावे सिर्फ इलेक्ट्रॉनिक तरीके से जमा करना होगा। अन्य सभी ऋणदातागण साक्ष्य के साथ अपने दावे व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक तरीके से जमा कर सकते हैं।
 प्रविष्टि सं. 12 के तहत सूचीबद्ध एक श्रेणी से संबंधित वित्तीय ऋणदाता को प्रपत्र सीए में (विशिष्ट श्रेणी) अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि सं. 13 के समक्ष सूचीबद्ध तीन दिवालिया पेशेवरों में से अधिकृत प्रतिनिधि के संबंध में अपनी पसंद का उल्लेख करना होगा।
 दावों के गलत रहने पर अथवा झूठे साक्ष्य जमा करने पर जुर्माना लगाया जाएगा।

हस्ता/-
 (राम रतन मोदी)
 अंतरिम समाधान पेशेवर-
IBBI/PA-001/IP-P00051/2017-18/10125

तारीख: 05.09.2026
 स्थान: कोलकाता